My Lord, The Hon'ble Chief Justice of the High Court of Delhi, Mr. Justice B.C. Patel, his Hon'ble companion Judges, President of Delhi High Court Bar Association, Shri A.S. Chandiok, Standing Counsels of Delhi Administration and various statutory authorities, my esteemed colleagues at the Bar, Ladies and Gentlemen.

Late Mr. K.N. Raval, popularly known as 'Kirit' was born on 12/9/1952.

He did his graduation in Commerce in First Division from College of Commerce in 1971. He did his M.B.A. from prestigious Indian Institute of Management, Ahmedabad. Simultaneously he studied Law and he completed his law studies from Gujarat University securing first position in 1974. He worked as management consultant for a brief spell of about 1-1/2 years and started his practice in the year 1975 at Ahmedabad. He had a roaring practice in all branches of Law including Constitutional Law, Commercial Laws, arbitration and Income Tax etc. He was designated as a "Senior Advocate" by the Gujarat High Court in the year

1995. In May, 1998 he was appointed as Additional Solicitor General of India. He was one of the most sought after ASGs because of his hard work, intelligence, craft and ability to grasp the point in issue quickly. In November,2002 he was appointed as Solicitor General of India. In a short spell of time the fairy tale of a tyro who became virtuoso and reached the pinnacle of professional growth has ended.

He was a very simple and kind hearted person. He was symbol of integrity and honesty. I came into his contact when he was appointed as Additional Solicitor General of India and at that time I was a Senior Advocate on behalf of the Union of India on the panel of Supreme Court of India. I had the opportunity to assist him in many cases. Working on a case with him was always a matter of great pleasure. He used to argue the matter with great conviction, ability and dedication.

Quickly he became choice of all departments and the then Attorney General of India, Mr. Soli Sorab Jee and was engaged almost in all important matters. Later when, he started his private practice, he was flooded with briefs but unfortunately his health was deteriorating and his body systems did not properly respond to the treatment. Ultimately, the Almighty God has taken him away from us. His gentlemanliness, good behaviour, uprightness, model of a true man and a compassionate lawyer will always be remembered by the Bar.

I, on behalf of the Central Government and on my own behalf express my heart felt condolences to the bereaved family and request The Hon'ble Chief Justice of High Court of Delhi to convey my heart felt condolences to the bereaved family and I pray to the Almighty that He bestows enough courage to the family to bear this otherwise irreparable loss and I also pray that his soul should rest in peace.

(P.P. Malhotra)

Addl. Solicitor General of India 2.5.2005